



GOVERNMENT OF JAMMU & KASHMIR  
Department of Rural Development and Panchayati Raj  
Civil Secretariat, J&K, Jammu.

Notification

Jammu, the 8<sup>th</sup> March, of 2019

**SRO.163** In exercise of the powers conferred by clause (a) of Sub-section (1) of Section 2 of the Jammu and Kashmir Panchayati Raj Act, 1989 and in partial modification of notification SRO 406-A dated 13-10-2014 read with notification SRO 163 dated 27-05-2011, the Government hereby directs the exclusion of Panchayat Halqa Galhutta Kangra and Panchayat Halqa Galhutta Kandi from CD Block Mendhar, District Poonch and their inclusion in Block Balakote, District Poonch.

**By order of the Government of Jammu and Kashmir**

Sheetal Nanda, IAS, 8/3/19  
Secretary to the Government

No: RD/Panch/41/2018 (part file)

Dated: 08-03-2019

Copy to the:-

1. All Financial Commissioners,
2. Chief Electoral Officer, J&K, Jammu.
3. All Commissioners/Secretaries to Government.
4. Divisional Commissioner, Jammu.
5. Secretary to the Government, Department of Law, Justice, and PA.
6. Director General, Rural Development Jammu
7. Director, Local Bodies, Jammu.
8. Deputy Commissioner, Poonch.
9. General Manager, Government Press, Jammu for publication in the Government Gazette
10. In-charge Departmental Website.
11. Stock file.